

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 109 OF 2018**

**Dated : 19<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Ltd.**

**.... Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Mukund P. Unny  
Mr. P.V. Dinesh

Counsel for the Respondent(s) :

**ORDER**

Learned counsel appearing for the appellant prays for another four weeks' time to file rejoinder.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

For compliance of the Order of this Tribunal dated 22.11.2018, the learned counsel appearing for the Appellant is granted another four weeks' time to file rejoinder i.e. on or before 25.03.2019 after duly serving copy on the other side.

List the matter on **24.04.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**